

12.56 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND THIRTIETH, HUNDRED AND THIRTY-FIRST AND HUNDRED AND FORTIETH REPORTS

SHRI P. V. NARASIMHA RAO (Hanamkonda): I beg to present the following Report of the Public Accounts Committee:—

(1) Hundred and thirtieth Report on printing of Ahmedabad Telephone Directories and Kiosk Advertisements on telegraph and telephone poles relating to Ministry of Communications (P & T Board).

(2) Hundred and thirty-first Report on paragraph 36 and 22 of the Report of Comptroller and Auditor General of India for the year 1976-77, Union Government (Defence Services) relating to Ministry of Defence.

(3) Hundred and fortieth Report on Action Taken by Government on the recommendations contained in the Seventy-sixth Report on Customs Receipts.

COMMITTEE ON PUBLIC UNDERTAKINGS

FORTY-FOURTH AND FORTY-FIFTH REPORTS AND MINUTES

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have the honour to present the following Reports and Minutes of the Committee on Public Undertakings:—

(1) Forty-fourth Report on Tea Trading Corporation of India Limited—General Functions and Internal Sales.

(2) Forty-fifth Report on Tea Trading Corporation of India Limited—Export Performance.

(3) Minutes of the sittings of the Committee relating to the two Reports mentioned above.

COMMITTEE ON GOVERNMENT ASSURANCES

FOURTH REPORT

श्री वसन्त कर्मा (गुरबासपुर): अध्यक्ष महोदय, मैं आपकी अनुमति से सरकारी गारंटी-समो सम्बन्धी समिति का चौथा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.57 hrs.

MATTERS UNDER RULE 377

(i) DISPOSAL OF PENDING APPLICATIONS OF PROSPECTIVE NON-RESIDENT INDIAN INVESTORS FOR IMPORT OF MACHINES

DR. VASANT KUMAR PANDIT (Rajgarh): Sir, I wish to raise the following matter under rule 377:

Under the current import policy, a special scheme was announced for non-resident Indians intending to return to India. The provisions of sub para (1) (ii) of Para 82 in Chapter 15 of the policy permit import of any capital goods upto Rs. 25 lakhs by them with their own foreign exchange savings. It is specifically stated in the said provision that permission would be given without indigenous clearance.

After announcement of this policy, our foreign missions, the Indian Investment Centre and various agencies gave wide publicity to the scheme and induced several non-resident Indians to come to India and set up industries in India by investing their foreign exchange savings in capital goods. A number of non-resident Indians submitted applications as per the scheme for permission to import texturising machines for processing polyester filament yarn.